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THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHE-MICALS AND IERTILIZERS (SHRI DALBIR SINGI): (a) Information on the number o bulk drugs not produced by M/s. Glaxo during the last five years out < f the bulk drugs licensed to then has been given in reply to Rajy Sabha Unstarred Question No. 651 answered on 24-8-81. The information in regard to the formulations based on licensed bulk drugs not prodi ced by the company and the import c f these drugs, source-wise by the c< mpany etc. is being collected and wi 1 be laid on the Table of the House.

(b) Th<sub>e</sub> Que tion of revoking the relevant industrial licences will arise if it is established that the company has, without r< asonable cause failed to establish or o take effective steps to establish th< manufacture of the items licensed, vithin the time specified therefor o within such extended time granted, by the Government.

## Nationalisation of M/9. Indian Tobacco < ompany

2337. SHRi RAM BHAGAT PAS-WAN: Will :ie Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to i tate;

- (a) whethei Government propose to nationalise M/s. Indian Tobacco Company in the near future as it has violated the MRTP Act and income tax/excise tax laws; and
- (b) if not. what are the reasons therefor?

THE MINK TER OF STATE FOR LAW, JUSTICE AND COMPANY AFFAIRS (SI RI A. A. RAHIM): (a) and (b) M/s. Indian Tobacco Company Limited are engaged in several activities/undertakings such as manufacture of tobacco and cigarettes, production of printing and packaging materials, processing of fish products, running of hotels etc Any suggestion to nationalist the company can be seriously considered only if the cir-

cumstances so warrant and thi<sub>s</sub> would be done by the Administrative Ministry which is concerned with a particular undertaking. The violation of an Act does not, *ipso* facto, call for nationalisation but it has to be dealt with in accordanc<sub>e</sub> with the penal provisions contained in that Act.

## Committee of Expert<sub>s</sub> on trusts set up by the former Maharashtra Chief Minister

2338. SHRI SURENDRA MOHAN: SHRI ERA SEZHIYAN; SHRI RAMAKRISHNA HEGDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

- (a) whether a Committee of Experts has been presently engaged in the legal and other constitutional aspects -of the trusts set up by the Chief Minister of Maharashtra;
- (b) if  ${}_so$ , what are the views of the Committee; and
- (c) whether Government propose to act on the recommendations of the said Committee?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS I (SHRI JAGANNATH KAUSHAL): (a) to (e) No such Committee has been appointed by the Central Government. Nor is there any information available about the appointment, of any such Committee in this behalf.

2339. [Transferred to  $th_e$  25th, March, 1982].

## समाचार-पत्नों की कागज का आवंटन

2340. श्री हुक्मदेव नारायण यादव: क्या सूचना और प्रकारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् 1977 से दिसम्बर, 1981 के बीच विभिन्न समाचार-पत्नों को सरकारी कोटे में रियायती दरों पर कितनी मात्रा में कागत स्नायंटित किया गया। उन समाचारपत्नों के नाम क्या है तथा ये किस-किस भाषा में प्रकाशित होते हैं; स्रोर

(ख) उन समाचारपतों के नाम क्या हैं जिल्होंने ग्रावंटित कोटे का पूरा-पूरा उपयोग कर लिया है?

सूबता और प्रशासक मंत्रालय में उप-मंत्रे (श्री मारिक मोहम्मद खात): (क) समाचारण्यों को मखबारी कागज रिया-यती दरों पर नहीं दिया जाता । तथापि, मायातित मखबारी कागज पर सीमा मुक्क से छोटे समाचारपत्रों को पूर्ण राहत भीर मझौले समाचारपत्रों को दो-तिहाई राहत दी जाती है ।

विभिन्न समाचारपत्रों को, स्रथीत् बहें समाचारपत्रों, मझीलें समाचारपत्रों श्रीर लघु समाचारपत्रों को श्रीणयों में, 1977 से दिसम्बर, 1982 तक की धर्वीध के दौरान श्राबंदित कागज की कुल मात्रा इस प्रकार हैं:—

(ZH )

1976-77		2,05,136
1977-78	-	2,41,992
1978-79		3,02,931
1979-80		3,42,900
1980-81		3, 69, 484
1981-82		3,53,672
(दिसम्बर, 1981 त	<b>事</b> )	

(ख) ग्रधिकांश सनाचारपत ग्रख-बारी कागज के आवंटित कोटे का पूरा उपयोग करते हैं। ऐसे मामलों में जहां ग्रखवारी कागज के ग्रावंटित कोटे का कम रुपयोग हुआ ध्यान में ग्राता है, जेव माद्रा की भ्रमले वर्ष में ले लिया जाता है और उसको अनुवर्ती वर्ष के कोट में समंजित कर दिया जाता है। 1977-78 में 1980-81 तक के वर्षों में जहां भी कम खपत हुई ध्यान में भ्राई उसको अनुवर्ती वर्षों के कोट में समंजित कर दिया गया। 1980-81 में भ्रावंटित अखवारी कायज की खपत की जांच पड़ताल की जाएगी भीर यदि कोई कम खपत पाई गई तो उसे 1982-83 के दौरान अखवारी कामज के भावंटन के लिए भ्रावंदित कर दिया जाएगी।

## Salary structure nf employees in private companies

12340-A. SHRI YOGENDRA SHARMA: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been draw<sub>n</sub> to the October 1981 issue of the Reserve Bank of India bulletin wherein it to stated that the large public limited companies in the private sector have increased the emolument<sub>s</sub> of high salaried employees by 20.7 per cent while those of all employees rose by only 11.5 per cent; and
- (b) if so, whether Government propose to take any step<sub>a</sub> to reduce the disparity in remuneration of these employees?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Ye<sub>S;</sub> Sir.

(b) The extant provision of the Companies Act, 1956 ar<sub>e</sub> concerned only with the regulation of the remuneration of the managerial personnel (Managing Directors and Wholetime

tPreviously Unstarred Question 2389, transferred from lh<sub>e</sub> 23rd March, 1982.